

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II SECTION 3, SUB SECTION (ii))

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.48 (RE-06)/2004-2009
NEW DELHI, DATED THE 20TH FEBRUARY 2007

S.O.(E) – In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes following amendment in the Paragraph 3 of Notification No.15(RE-2006)/2004-2009 dated 27.06.2006 as amended, to include the following sentence, at the end of said paragraph :-

“The prohibition shall not apply to export of Dollar Gram (Chana) executed under the specific permission granted by DGFT.”

2. This issues in Public Interest.

(BHAWANI SINGH MEENA)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/91/171/44/AM 07/PC-III)